

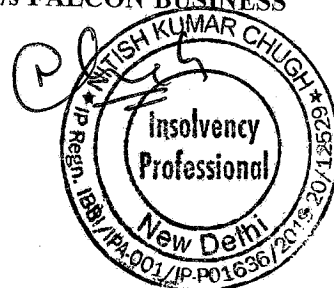
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s FALCON BUSINESS RESOURCES
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	FALCON BUSINESS RESOURCES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29/11/1983
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1983PTC017022
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per MCA Records: D-158-B, Okhla Industrial Area Phase-I, New Delhi-110020
6.	Insolvency commencement date in respect of corporate debtor	17.05.2022
7.	Estimated date of closure of insolvency resolution process	12.11.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Nitish Kumar Chugh Reg No.: IBBI/PA-001/IP-P01636/2019- 20/12529
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: A- 802 Dharam CGHS, Plot No 18, Sector 18A Dwarka, New Delhi-110075 Email Id: ca.nitish@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat no 93, Pkt 6, Sector 12, Rainbow Apartments, Dwarka, New Delhi - 110075 Email Id: cirp.fbrpl@gmail.com
11.	Last date for submission of claims	31 st May, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s FALCON BUSINESS RESOURCES PRIVATE LIMITED on 17.05.2022.

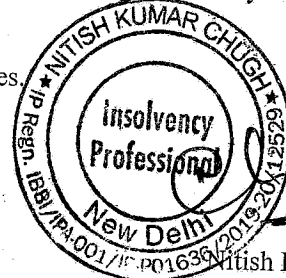


The creditors of **M/s FALCON BUSINESS RESOURCES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **31.05.2022** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 19.05.2022
Place: New Delhi

In the matter of **FALCON BUSINESS RESOURCES PRIVATE LIMITED**
Regn. No.: IBBI/IPA-001/IP-P01636/2019-20/12529
Reg Add: A- 802 Dharam CGHS, Plot No 18, Sector 18A Dwarka,
New Delhi-110075
Reg Email Id: ca.nitish@gmail.com